

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:6
ANSWERED ON:05.07.2004
INTERNATIONAL LABOUR ORGANISATION CONFERENCE
Mane Smt. Nivedita,Vijay Krishna Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether India participated in the conference of International Labour Organisation held recently;
- (b) if so, the details of the agenda discussed therein and the outcome thereof;
- (c) whether the labour laws would be further tightened to protect the right of labour particularly of those who are engaged in fishing sector; and
- (d) if so, the details thereof?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

- (a) to (d): A statement is placed on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 6 due for 5.07.2004 by Shrimati Nivedita Mane and Shri Vijoy Krishna regarding International Labour Organization Conference.

- (a) Yes, Sir.

- (b) Some of the issues discussed during the Conference are:

- Reports of the Director-General on `The ILO Programme implementation during 2002-03` and `A fair Globalisation`.
- Global Report on `Organising for Social Justice` under the Follow-up to the ILO Declaration on Fundamental Principles and Rights at Work.
- Revision of Human Resources Development Recommendation No. 150 (standard setting: second discussion with a view to adopt a Recommendation).
- A fair deal towards Migrant Workers (general discussion based on an integrated approach).
- Conditions of Work in the Fishing Sector (standard setting: first discussion with a view to adopt a Convention supplemented by a Recommendation).
- Withdrawal of 16 ILO Recommendations.

The Conference approved the withdrawal of the 16 Recommendations which were considered obsolete and also adopted a new Recommendation revising the ILO Recommendation No. 150 concerning Human Resources Development.

- (c) & (d) In the first discussion on the subject of working conditions in the fishing sector, the Conference took a step forward in establishing new international legal instruments revising the existing five ILO Conventions and two Recommendations for the improvement of the safety and working conditions in the fishing sector. The second and final discussion on the subject will take place in the Conference scheduled for June 2005.